151

have been arrested and detained and an FIR No. 35/88 lodged at P.S. Ki-thore under Section 25/26 of Arms Act, 1959.

Seizure of Heroin in Delhi

- 3674. SHRI MUKHTIAR SINGH MALIK: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the news-item which appeared in the Indian Express dated the 18th January 1988 wherein it has been stated that heroin worth Rs. 3 crores was seized in the Capital;
 - (b) if so, what are the details there-of;
- (c) what action Government have taken in the matter; and
- (d) the estimated Value of heroin seized in the Capital during the months of January and February, 1988 and action taken against the cul prits in each case?
- THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI &.CHIDAMBARAM): (a) Yes, Sir.
- (b) and (c) On 16 January, 1988 one scooter was intercepted and 2 kgs. of heroin was recovered. On interrogation of the scooter rider, the house of another person was raided and 855 gms. of heroin recovered. Both of them have been arrested.
- (d) In 85 cases reported in January, 1988, about 25 kgs. of Narcotics was seized and 87 persons arrested. During February, 1988; 55 such cases were reported and about 5 kgs. of Narcotics was recovered. 55 persons were arrested in cases reported in February, 1988.

It is not possible to give an estimate of value of the Narcotics seized as it varies With the place of sale and per centage if purity.

Evasion of Excise Duty by M/s. Godfrey Phillips (India) Ltd.

- 3675. SHRIMATI RENUKA CHOW-DHURY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that M/s. Godfrey Phillips (India) Limited a cigarette manufacturing Company of Bombay has been found evading excise duty by one way or the other;
- (b) if so, what is the estimated amount of excise duty evasion detected against the Company during the last three years, yearwise:
- (c) whether the Company has also been continuously,-violating the provi sions Of the Foreign Exchange Regulatins Act;
- (d) what is the amount of excise duty and income-tax outstanding against the Company at present; and
- (e) what steps Government have taken to realise the outstanding amount and also the 'action talcing against the Company for evasion of excise duty and violation of Foreign Exchange Regulations Act provisions?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a)i and (b) It is. a tact that cases have been detected against M/s. Godfrey Phillips (India) Ltd for evasion of Central Excise duty during the last three years,

The estimated evasion of excise duty detected for which show cause notices have been issued during the last three years is as follows:

Year	Amount (in tikhs of Rs.)	
1985	18-48	
1986	52-79	
1987	6150 85	

153

- (d) The amount of excise duty outstanding against the Company is Rs. 4 Crores (approx.) and that of Income Tax is Nil at present.
- (e) In so far as evasion of excise duty is concerned, all necessary steps including issue of show cause notices, initiation of adjudication proceedings, filing caseg in courts of Law have been taken.

नशीले पदार्थों के प्रयोग को रोकने के लिए कानुन

- @ 367 5-क. डा रत्नाकर पांडेय : क्या वित्त मंत्री यह बताने की कृश करेंगे
- (क) क्या नगीले पदार्थों के प्रयोग को रोकने के लिए कुछ नये कान्न बनाये जा रहे हैं या वर्तमान कान्नों में संशोधन किया जा रहा है ;
- (ख) विभिन्न राज्यों द्वारा शैक-णिक संस्थाओं के आसपास के क्षेत्र से नशीले पदार्थों की विकी करने वाली दकानों को हटाये जाने के लिए की जा रही कार्य-वाही में क्या प्रगति हुई है ; और
- (ग) पिछले तीन वर्षों के दौरान नशीले पदार्थों की खपत में कितनी बद्धि 證 書?

वित्त मंत्रालय में राजस्व विमाग में राज्य मंत्री (को अजीत पांजा): (क) जो, नहीं ।

(ख) नशीले औपधन्द्रव्यों की विक्री को विशेषकर शक्षिक संस्थाओं के आस-यास इनकी बिकी को रोकने पर्याप्त उगाय करने हेत् सभी को निदेश दिए भ्रीर संघ राज्य क्षेत्रों

गये हैं । इस संबंध में उथयक्त ग्रनवर्ती कार्यवाही को सुनिध्चित करने हेत् सर्वाधित राज्यों/संघ राज्य क्षेत्रों द्वारा पुलिस प्राधिकारियों को उपयुक्त मार्ग-दर्शी सिद्धांत/ अनुदेश भी जॉरी किए हुए हैं।

to Questions

नशीले श्रीषध-द्रव्यों के अवैद्य व्यापार ग्रीर नशीले ग्रीषध-द्रव्यों के दुरूपयोग को रोकने के लिए समय देश में सीमाशुल्क श्रीर केन्द्रीय उत्पादन शुरूक समाहतलियों में और राज्य पुलिस संगठनों में नाकी-टिक्स कंक्षों का भी सुजन किया गया है।

(ग) नशीले ग्रीषध-द्रव्यों के ग्रवैध पारगमन के दौरान बचे रह गए नशीले झीषधं द्रव्यों के कारण कुछ स्थानों, विशेषकर, दिल्ली तथा बम्बई जैसे निकासी के स्थानों पर, जहां में इनका धर्वध ारगमन होता है, नशीले भ्रौषध-द्रव्यों के दुरुपयोग में बृद्धि हुई प्रतीत होती है। तथापि, इस बात का अनुमान लगाना कठिन है कि नशीले ग्रौपध द्रव्यों की खपत में किस सीमा तक वृद्धि हुई है।

Multinationals in India

- @@3675-B. SHRI **CHIMANBHAI** MEHTA; Will the Minister of FINANCE be pleased to state:
- (a) what are the first twenty-five big multinationals in India;
- (b) whether there is any time bound programme given to them for continuing their operations in India or for complete Indianisation of their ownership if so, what are the details thereof: and
- (c) whether Government have pursuaded these multinationals to bring modern tech nologies to India if they want to continue their operations in India; if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) We have not accepted definition of a mul

@@ Previously Unstarred question 3505, transferred from the 28th March, 1988.

[@]प्रवंत: धतारांकित प्रश्न 3233, 25 मार्च, 1988 से स्थानांतरित।